NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 83/(MAH)/2012 CA No. 117/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: Mr. Goverdhan M. Savalia

V/s.

M/s. Shyamkarna Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

3. Adv. A. H. Nagri Advocate for Petitiones

Adv. M. M. Nair Def.

Adv. M. M. Nair Def.

<u>ORDER</u>

C.A. No. 117/2015 in T.C.P. No. 83/397-398/CLB/MB/MAH/2012

- The Learned Representatives of both the sides are present and informed that the Learned Senior Advocates are not available for final arguments and therefore, seeking adjournment.
- 2. It has also been informed that the pleadings are complete in this matter.
- 3. It is hereby observed is that since the pleadings are complete therefore uncalled for adjournment should be avoided.
- 4. Therefore, let this matter be listed for final hearing on 23.02.2017 duly communicated to both the sides.

Sd/-

M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 23.01.2017.